

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4022

ANSWERED ON:03.12.2010

REGULARISATION CERTIFICATES TO UNAUTHORISED COLONIES

Pandey Shri Ravindra Kumar;Saroj Smt. Sushila;Upadhyay Seema

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of instructions/guidelines issued by the Union Government for regularisation of unauthorised colonies alongwith the cut off date fixed for deciding the colonies eligible for regularisation;
- (b) the details of colonies which have applied for regularisation, the colonies which have been issued provisional regularisation certificates alongwith the progress made and present status in regard to regularisation of those colonies and issue of final regularisation certificates to them;
- (c) whether some departments have raised objections in regard to regularisation of some colonies;
- (d) if so, the details thereof;
- (e) whether any type of construction is allowed in those colonies which have issued provisional certificates or there is total ban on construction there; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): The details of Guidelines and Regulations issued by the Central Government and Delhi Development Authority (DDA) for regularization of unauthorized colonies are the Revised Guidelines of 2007 and Regulations for Regularization of Unauthorized Colonies in Delhi notified by DDA vide Notifications dated 24th March, 2008 and 16th June, 2008. These Guidelines/Regulations inter alia contain the criteria for regularization of unauthorized colonies, procedure for regularization, steps/procedure to be followed for regularization, parameters/basis for regularization, etc. Unauthorized colonies as existed as per the aerial survey of 2002 will be eligible for regularization and the cut off date for regularization is 31st March, 2002.
- (b): A total of 1639 applications for regularization were received by GNCTD. Provisional regularization certificates were issued by the GNCTD in respect of 1218 colonies. A list of 700 unauthorized colonies was prepared in which there was no objection by various departments like Archaeological Survey of India, Municipal Corporation of Delhi (MCD), Forest and Revenue Departments of GNCTD, etc. The list of these 700 unauthorized colonies was forwarded to MCD for scrutiny/approval of layout plans. In view of the various issues involved, as of now, formal orders of regularization have not been issued by the GNCTD after completing all formalities in respect of any of the colonies pursuant to the Revised Guidelines of 2007 and Regulations of 2008. These unauthorized colonies are located in various Districts of Delhi viz. North West, North East, West, South West, East, South, North, etc.
- (c): Yes, Madam.
- (d): Government of NCT of Delhi has reported that DDA, ASI and Forest Department have raised objections in respect of 25, 47 and 157 unauthorised colonies respectively.
- (e) & (f): Building activities as per the provisions of relevant Laws is not permitted in unauthorized colonies where Provisional Certificates have been issued till they are formally regularized. As per the provisions of National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2009, status quo shall be maintained in respect of unauthorized colonies which existed on 31st March, 2002 and where construction took place even beyond that date and upto 8th February, 2007.